

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

CP No.583/2016
OA No.767/2016

New Delhi this the 8th day of March, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. P.K. Basu, Member (A)**

Sh. Harpal Singh
S/o Sh. Chauhal Singh
R/o Type-II/49, AIIMS Campus
Masjid Moth, New Delhi-110029. ...Petitioner.

(By Advocate: Shri Akash Kashyap for Shri Mahesh Singh)

Versus

Sh. Mahesh Chandra Mishra
Director
All India Institute of Medical Science,
Ansari Nagar, New Delhi. ... Respondent

(By Advocate: Shri B.P.Gupta for Shri R.K.Gupta)

O R D E R (Oral)

Mr. V. Ajay Kumar, Member (J):

Heard learned counsel for both sides.

2. OA No.767/2016 filed by the applicant was disposed of on 23.05.2016 which reads as under:

"In view of the provisions of Section 20 of the Administrative Tribunals Act., 2005, we accept preliminary objections raised by the respondents and hold that this OA is not maintainable at this stage. However, in the interest of justice we direct the respondents to take a final decision on the representations dated 19.01.2016 and 09.02.2016 as well as

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to consider the points raised by the applicant in this OA and pass a reasoned and speaking order within one month. The applicant shall be at liberty to take appropriate steps in accordance with the law, in case, he still feels aggrieved by such order."

3. The respondents in pursuance of the aforesaid order passed a speaking order dated 30.09.2016.
4. In the circumstances, the C.P. is closed. Notice is discharged. However, the applicant is at liberty to avail his remedy in accordance with law, if he is still aggrieved with the order now passed by the respondents. No costs.

(P.K. Basu)
Member (A)

(V. Ajay Kumar)
Member (J)

/kdr/